

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD

REGIONAL BENCH - COURT No.I

Service Tax Appeal No.70392 of 2016

(Arising out of Order-in-Original No.11/Comm/ST/GZB/2015-16 dated 28/01/2016 passed by Commissioner Central Excise & Service Tax, Ghaziabad)

M/s Anil Kumar & Company,
(Old Navyug Market, Ghaziabad)

.....Appellant

VERSUS

Commissioner of Central Excise

....Respondent

(Ghaziabad)

APPEARANCE:

Shri Varun Gaba, Advocate for the Appellant

Shri S.K. Agarwal, Authorised Representative for the Respondent

CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO-70046/2021

DATE OF HEARING : 24 March, 2021

DATE OF DECISION : 24 March, 2021

JUSTICE DILIP GUPTA:

The appeal is listed today with an office note that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a certificate has also been issued regarding discharge of the liability. The dispute, therefore, does not survive.

2. The appeal is, accordingly dismissed. The application, if any, stands disposed of.

(Dictated and pronounced in open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
Member (Technical)